CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF SOM DATT FINANCE CORPORATION LIMITED

Regd. Office: Flat No. 24-25,10, Old Post Office Street, Kolkata-700001.

Corrigendum to the Public Announcement which appeared in this Newspaper on August 21, 2006

1. The Schedule activity pertaining to the Open Offer has been changed and shall be read as under.

Sr. No.	Activity	Original Schedule (Day and Date)	Revised Schedule (Day and Date)
1.	**Date of Public Announcement (PA)**	Monday, August 21, 2006	Monday, August 21, 2006
2.	Specified Date	Monday, August 28, 2006	Monday, August 28, 2006
3.	**Last Date for a Competitive Bid(s)**	Monday, September 11, 2006	Monday, September 11, 2006
4	Date by which Letter of Offer will be dispatched to the Shareholders	Tuesday, October 03, 2006	Thursday, May 17, 2007
5.	**Offer Opening Date**	Friday, October 13, 2006	Wednesday, May 23, 2007
6.	**Last Date for the Revision of the Offer Price / Number of Equity Shares.**	Monday, October 23, 2006	Thursday May 31, 2007
7.	Last date to withdraw acceptance tendered by shareholders	Friday, October 27, 2006	Wednesday June 06, 2007
8.	**Offer Closing Date**	Wednesday, November 01, 2006	Monday, June 11, 2007
9.	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	Thursday, November 16, 2006	Tuesday June 26, 2007

The above dates where ever it appeared in the Original Public Announcement be read accordingly.

2. The Last date for revision of the Offer price, where ever appearing should be read as May 31, 2007 in place of October 23, 2006.

3. The Last date of withdrawal of the acceptance tendered by the shareholders, wherever appearing should be read as June 06, 2007 in place of October 27, 2006.

4. The acquirer has got the approval of Reserve Bank of India vide its letter no. FE/CO/FID/24851/10.21.063/2006-07 dated May 08, 2007 in respect of acquisition of shares through Private Arrangements basis as well as through Open Offer under SEBI (SAST) Regulations, 1997.

5. The Share Purchase Agreement dated August 18, 2006 contains a clause to the effect that in case of any non compliance with the provisions of SEBI (SAST) Regulations, 1997, the agreement shall not be acted upon by the Sellers or the Acquirer in Compliance with Regulation 22(16) of the Regulations.

6. The shares agreed to be acquire by the Acquirer in terms of SPA have not yet been transferred in the name of Acquirer.

7. The acquirer will pay interest of an amount Rs 0.65 on the Offer price of Rs 10.60 per equity shares @ 10% p.a from the original date of payment of consideration to the shareholders under the Open Offer i.e November 16, 2006 to June 26, 2007.

8. Para 6 of the Public Announcement should be read as under:

   If, pursuant to this Offer, the Public Shareholding falls below 25% of the outstanding equity share capital of the target company, then in accordance with Clause 40A of the Listing Agreement, the Acquirer will facilitate the target company to raise the level of Public Shareholding to the level specified for continuous listing in terms of the Listing Agreement entered with the stock exchanges within the time period specified thereon. Accordingly the Acquirer undertake to comply with the provision of clause 40A (viii) (c) or (d) of the Listing Agreement in consultation with the Stock Exchange so as to maintain the minimum percentage of public shareholding in the Target Company required for continuous listing.

9. Som Datt Finance Corporation Limited is a Non Banking Finance Company (NBFC) registered with Reserve Bank of India under section 45IA of the Reserve Bank of India Act, 1934 vide RBI Certificate dated March 29, 2005 and the company is complying with relevant rules and regulations applicable to it and no penal action has been taken by RBI against the company.

10. The shares of the Company has been delisted from the Madras Stock Exchange Limited, Jaipur Stock Exchange Limited and the Delhi Stock Exchange Association Ltd vide their letter no. MSE/LD/PSK/731/175/07 dated March 07, 2007, JSEL/2007/412 dated March 28, 2007 and DSE/LIST/7413/NR/58 dated April 11, 2007 respectively.

11. The relevant documents relating to this Offer will not be sent to the Acquirer, PACs and the Target Company.

12. Para 9.5 should be read as under:

    The Registrar to the Offer will hold in trust the Equity Shares Certificates/ Shares lying in the credit of the special depository account and Form of Acceptance cum Acknowledgement, Transfer Form (s) and other any relevant documents, if any, on behalf of shareholders of SDFCL who have accepted the Offer, till the Acquirer Completes the Offer obligations in terms of the Regulations.

13. The withdrawal option can be exercised by submitting the document as per the instruction below, so as to reach the Manager to the Offer on or before three working Days prior to the date of Closure of the Offer. The withdrawal option can be exercised by submitting the Form of Withdrawal.

14. In case of non receipt of the Form of Withdrawal, the Withdrawal option can be exercised by making an application on plain paper along with the following details.

    a. In case of physical shares: Name, Address, Distinctive Numbers, Folio No., Numbers of shares tendered/withdrawn.

b. In case of dematerialized shares: Name, Address, Number of shares tendered/withdrawan, DP name, DP Id, Beneficiary account No and a photocopy of delivery instruction in “off market” mode or counterfoil of the delivery instruction in “off market” mode, duly acknowledge by the DP in favour of the Depository Escrow Account.

15. The Address of the Registrar to the Offer M/s RCMC Share Registry (P) Limited, has been changed and new address be read as under:

RCMC Share Registry (P) Limited
B-106, Sector-2, Noida-201301
Gautam Budh Nagar (U.P)
Phone No. (0120) 4015880
Fax No. (0120) 2444346
E mail: rcmcfd@dimensioni.net
Contact Person: Mr Rakesh Adhana

The Acquirer Mr Som Datt Khunaja along with PACs accepts full responsibility for the information contained in this Corrigendum to Public Announcement and also for the obligations of the Acquirer and PACs as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

This Corrigendum to the Public Announcement will also be available on SEBI's **website at www.sebi.gov.in**

Issued by Manager to the Offer
Chartered Capital and Investment Limited
13, Community Centre, East of Kailash, New Delhi-110 065
Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491
Email: charteredcapital@gmail.com
Contact Person: **Mr. Priyaranjan**
On behalf of the Acquirer & PACs

Date: May 14, 2007
Place: New Delhi